## THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR ORDER SHEET

APPLICATION NO.:	
,,	

Applicant(s)

Advocate for Applicant (s)

Respondent (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

CP No.61/2005 in OA No.94/2003.

1.09.2006.

Mr. C. B. Sharma counsel for the applicant. Mr. Anupam Agarwal counsel for the respondents.

The petitioner has filed this CP against the alleged violation of order dated 8.10.2004 whereby the Railway Board was directed to decide the representation of the applicant. Notice of this application was given to the respondents. Respondents have filed reply in which it has been stated that the representation of the applicant has been decided by the Railway Board.

In view of what has been stated above, the present CP does not survives. Accordingly, the same stands disposed of. Notices issued to the respondents are hereby discharged.

(D. P. SHUKLA) ADMINISTRATIVE MEMBER

(M. L. CHAUHAN) JUDICIAL MEMBER

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